

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**WEDNESDAY, THE TWENTY FOURTH DAY OF JULY  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE ANIL KUMAR JUKANTI**

**WRIT PETITION NO: 15509 OF 2024**

**Between:**

1. Dongre Swathika, D/o. Dongre Shivaram, (Roll No. 4210010205) Aged. 18 years, Occ. Student, R/o. H.No.1-105, Tuneguda, Rebbanna Mandal, Komaram Bheem District, Telangana
2. Preetham Keerthaniya, S/o. Ratan Keerthaniya, (Roll No. 4210010256) Aged. 20 years, Occ. Student, R/o. H.No.11-100, Durga Nagar, Vempalli Station Road, Kagpznagar, Komaram Bheem District, Telangana
3. Kate Vamshi Krishna, S/o. Kate Anjanna, (Roll No. 4210010127) Aged. 19 years, Occ. Student, R/o. H.No.1-15-Ba0010, Balaji Nagar, Kagaznagar, Komaram Bheem District, Telangana
4. Deepanvi Dasari, D/o. Ramesh, (Roll No. 4210010194) Aged. 20 years, occ. Student, R/o. H.No. 6- 57/3, Rajampet, Asifabad, Komaram Bheem District, Telangana

**...PETITIONERS**

**AND**

1. The Union of India, Rep. by its Principal Secretary, Ministry of Higher Education Department, 122-C, Shastri Bhavan, New Delhi.
2. The National Testing Agency (NTA), Rep. by its Chairperson, Ministry of Higher Education Department, First Floor, NSIC- MDBP Buidling, Okhal Industrial Estate, New Delhi

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondent No.2 in NEET UG 2024 exam with question paper Test Booklet code - 06 NAGNU at exam centre i.e., Asifabad Model School in Komaram Bheem Asifabad District, whereas the other districts and states in India received question paper Test booklet code - T3 GRIDU as illegal, improper, unjust, arbitrary, violative of Art.14, 21 of the constitution of India and consequently cancel the NEET UG 2024 conducted on 05.05.2024 insofar the

petitioners are concerned and consequently direct the Respondent No.2 to conduct fresh NEET UG 2024 exam for the petitioners

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to conduct fresh NEET UG 2024 exam for the petitioners in Komaram Bheem Asifabad District, forthwith, pending disposal of the writ petition

**Counsel for the Petitioners: SRI V. YADU KRISHNA SAINATH FOR SRI.  
RUDRESH DESHPANDE**

**Counsel for the Respondents: SRI GADI PRAVEEN KUMAR Dy. SOLICITOR  
GEN. OF INDIA**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

Writ Petition No.15509 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. V.Yadu Krishna Sainath, learned counsel represents  
Mr. Rudresh Deshpande, learned counsel for the petitioners.

Mr. Gadi Praveen Kumar, learned Deputy Solicitor  
General of India appears for the respondents.

Learned counsel for the petitioners seeks leave of this  
Court to withdraw the writ petition with liberty to the petitioners  
to approach the Supreme Court with regard to their grievance.

In view of aforesaid submission, the Writ Petition is  
dismissed as withdrawn with liberty to the petitioners in terms of  
the prayer made. No costs.

As a sequel, miscellaneous petitions, pending if any, stand  
closed.

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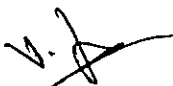
SD/- K. VENKAI AH  
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI. RUDRESH DESHPANDE Advocate [OPUC]
2. One CC to SRI. GADI PRAVEEN KUMAR Dy. SOLICITOR GEN. OF INDIA [OPUC]
3. Two CD Copies

KKS  
GJP



**HIGH COURT**

**DATED:24/07/2024**



**ORDER**

**WP.No.15509 of 2024**

**DISMISSING THE WRIT PETITION  
AS WITHDRAWN  
WITHOUT COSTS**

⑥ vlv  
21/9/24